

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-310/1993/_____/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.
To, Smti. S. Begum,
District & Sessions Judge,
Kamrup, Amingaon.

Dated Guwahati the 23rd January, 2020.

Sub: Earned Leave and Headquarters Leave.

Ref:- Your Letter No. DJKA/249/2020 dated 17.01.2020.

Madam,

With reference to the above, I am directed to inform you that your prayer for 34 (thirty four) days earned leave from 03.01.2020 to 05.02.2020 has been granted, subject to submission of your leave admissibility report. Further, casual leave granted to you on 03.01.2020, 04.01.2020, 06.01.2020, 07.01.2020, 08.01.2020, 09.01.2020 and 10.01.2020 has been cancelled.

Smti. Bobita Kshetry, Addl. District & Sessions Judge, Kamrup, Amingaon will be the in charge of the Court and Office of the District & Sessions Judge, Kamrup, Amingaon in your absence.

Yours faithfully,

sdt-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-310/1993/ 542 /A, dated
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of leave application of Smti. Begum is enclosed herewith for leave admissibility report.
- 2 Smti. Bobita Kshetry, Addl. District & Sessions Judge, Kamrup, Amingaon.
3. ✓ Systems Analysts, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

Rolan